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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

*NP
Removal of
name from master
book*

O.A. No. 204/93
T.A. No.

DATE OF DECISION 19th April 1993

Shri R.K. Shaikh Petitioner

Shri K.M. Sheth Advocate for the Petitioner(s)

Shri A.R. Majmudar
Versus

Union of India and Others Respondent

Shri Akil Kureishi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Rafiuddin Mamruddin Shaikh
 Chanot Colony,
 RBL Plot No. 66,
 Room No. 781, Vapi.

Applicant.

Advocate Shri K.M. Sheth
 Shri A.R. Majmudar
 Versus

1. Union of India
 Copy to be served
 through the Secretary
 Ministry of Telecommunications,
 New Delhi.

2. Telecom District Manager
 (TDM), Bulsad

3. Divisional Engineer
 Telecom (DEM), Bulsad

4. Sub-Divisional Officer
 (Phones) (SDO), Vapi

Respondents.

Advocate Shri Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 204 of 1993

Date 19-4-1993.

Per Hon'ble Shri N.B. Patel

Vice Chairman

The applicant, whose name is struck off from the Muster Roll somewhere in the month of March 1993 and who is put under ACG 17 Scheme, may make a representation to the Respondent no.2 urging that his name should again be re-entered on the Muster Roll with effect from the date it is struck off.

2. Mr. Sheth states that the applicant will make such a representation within ~~the~~ ^{accordingly} period of ten days from today. If the applicant makes representation to the respondent no.2, the respondent no.2, is directed to decide the representation within a period of six weeks from the date of the receipt of the representation by him. The respondent no.2, shall also communicate his decision with reasons ~~thereof~~ to the applicant within a period of one week after taking the decision. If the applicant is aggrieved by the decision that the respondent no.2 may take in the matter, it will be open to him to pursue appropriate remedy for removal of his grievance. The respondents are further directed to maintain status quo as regards the service/employment of the applicant, till the expiry of two weeks after the communication of the decision ^{on} to the applicant's representation by the respondent no.2.

3. If it is decided to keep the name of the applicant on the Muster Roll, the Respondent shall make difference of payment to the applicant on the basis of his working as a man on the Muster Roll. It is stated that the applicant has declined to accept the wages offered to him for the month of March 1993. The said wages may be paid to the applicant without prejudice to his contention that he is entitled to be paid as a man whose name is on the Muster Roll. Mr. Sheth to furnish copy of the application to Mr Kureshi by today evening.

4. In view of the aforesaid observations and

directions, Mr. Sheth seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.

5. Direct Service is permitted.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman.

*AS.

AHMEDABAD BENCH

Application No. 294 of 1993.

Transfer Application No. _____ Old w.Pett.No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 21/5/93.

Countersigned :

Malviya S. 93

Malviya

Signature of the
Dealing Assistant.

Section officer/Court officer.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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CAUSE TITLE - QA 204/93 CP 39

JUN 29

NAME OF THE PARTIES Sohi, R. K. Suriya

VERSUS
U. S. I. & 98.

PART A, B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application.	1-18.
2.	Judgment dt. 19/4/93.	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE _____ OF \$19

NAME OF THE PARTIES _____

VERSUS

PART A B & C